

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A. No.778 /1989

Date of the order: 26-2-1990

Between:

1. Union of India, rep. by  
the General Manager, S.C.Railway,  
Secunderabad.
2. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada.

... Applicants

A N D

1. P.Surya Rao
2. The Labour Court, Visakhapatnam  
rep. by its Presiding Officer.

... Respondents

Appearance:

For the Applicants : Mr.N.R.Devaraj, Additional Standing  
Counsel for the Railways

For the Respondents : Neither appeared in person nor  
represented by an advocate.

CORAM:

The Hon'ble Mr.B.N.Jayasimha, Vice-Chairman

A n d

The Hon'ble Mr.D.Surya Rao, Member (Judicial)

✓

1990

2W

(JUDGMENT OF THE TRIBUNAL DELIVERED BY THE HON'BLE  
SHRI D.SURYA RAO , MEMBER (JUDICIAL) .

The applicants herein are the respondents in C.M.P.  
No. 4288 on the file of the Labour Court, Visakhapatnam.  
The Respondent No.1 while working as a Senior Trolleyman  
in the Engineering Department, South Central Railway,  
Vijayawada Division, had filed CMP No. 42/88 before the  
Labour Court, Visakhapatnam under Section 33(c) (2) of the  
Industrial Disputes Act, 1947, claiming that ever since  
1970 the respondents had been extracting 12-hour work per  
day from him and other similarly situated employees.  
It was contended that according to the provisions of  
the Minimum Wages Act they were entitled to be paid wages  
for work performed over and above normal duty hours and  
that as per Railway Board Circular No.E(LL)73/AER/MA/7  
dated 13-6-74 circulated by the Chief Personnel Officer,  
South Central Railway alongwith his Letter dated 3-7-1974  
as Estt.Serial No.180/74 the duty hours of staff was  
classified as 'continuous' and "Essentially Intermittent".  
The respondent herein stated that he was entitled to be  
paid a sum of Rs.6,446.54 as over-time wages for work per-  
formed over and above the working hours notified under  
revised duty rosters from 1-6-1983. This amount was  
calculated on the basis that the respondent had performed  
2 hours over-time every day from 1-6-1983 till the  
date of filing of the application.

✓

10/10/2023

2. On behalf of the Railways, applicants/respondents, a counter was filed denying the claim of the respondent/petitioner, in CMP No. 42/88. It was contended that the Respondent/Petitioner was relying upon a Railway Labour Tribunal Award whereby "Essentially Intermittent" staff are rostered to do 72 hours per week or 60 hours for week depending upon the place of residence of the employee and his place of work. All "Essentially Intermittent" staff working at "other than road side stations" who are provided Railway quarters within 0.5 kms. of their place of work are to be rostered for 72 hours per week while those not provided with quarters within 0.5 kms. of their place of work are to be rostered for 60 hours per week. The counter stated that till 2-12-1985 the applicant was not provided with a Railway quarter and hence he was rostered at 60 hours per week till that period by being given two days off. For the period thereafter, he was provided with a quarter within 0.5 kms. from his hqrs., viz. Annavaram and he was rostered for 72 hours per week. Hence, he is not entitled to the benefit of the Railway Labour Tribunal Award prior to 2-12-1985 or thereafter.

3. The Labour Court by its order dated 1-2-1989 held that it is admitted that the petitioner before it (Respondent No.1 herein) was working at Annavaram which is a "road side station" and that he had been provided with a quarter. The Labour Court found that the petitioner before it was performing duty on the Railway track covering a distance of 20 kms. and

2018

as such his place of work is not within 0.5 kms. from the place where the residential quarter is allotted to him. Under the Circular Estt. Serial No. 180/74 (marked as Ex.M-1), the applicant though classified as "Essentially Intermittent" was liable to perform only 48 hours plus 12 hours a week since his place of duty was more than 0.5 kms. from his place of residence. The Labour Court directed payment of over-time allowance for any work rendered by the employee in excess of his rostered hours calculated at 60 hours per week.

4. We have heard the arguments of Sri N.R. Devaraj, ~~Counsel~~ Standing Counsel for the Railways, on behalf of the applicants herein. The Respondent No.1 herein has not appeared either in person or by advocate. Under the rules, Essentially Intermittent Staff posted at road side stations who are provided with residential quarters within 0.5 kms. from their place of duty, have to work for 48 hours per week plus additional 24 hours a week. The 48 hours a week are the standard duty hours which they have to perform while the additional 24 hours constitute preparatory and/or complementary work. Thus, the total hours, which an essentially intermittent worker who is provided with residential quarter within 0.5 kms. from his place of duty has to perform is 72 hours per week. In the case of other essentially intermittent workers that is, those whose quarters are beyond 0.5 kms. from their places of duty, the additional hours which they have to perform in addition to standard hours, is 12 additional hours per week. Thus, these essentially intermittent workers, that is, those who reside beyond 0.5 kms. from the places of their duty, have to perform 60 hours a week, compulsorily. If they perform duty beyond 60 hours a week, they would be eligible for over time. The dispute,

AN

458

therefore, centered on the question what is the place of duty of the Respondent No.1. According to the respondent as accepted by the Labour Court, his place of duty was anywhere on the line to an extent of 20 kms. from Annavaram station whereas according to the Railways the place of duty is Annavaram station which is his headquarters.

5. It is clear that the Labour Court has assumed that the place of duty of the means anywhere on the line to an extent of 20 kms. on Annavaram section. If this contention is accepted then the place of duty keeps varying from day to day. Obviously such a view would be untenable. The contention of the applicants herein that the place of duty is the place where the employee is headquartered is though more plausible has not been dealt with by the Labour Court. It stands to reason that the place where the employee reports every day and signs his attendance register is the place of duty and that his duty commences from such time. If the Respondent/Petitioner's argument is accepted, the time taken from signing of the attendance register and proceeding to work on the line anywhere in the section of 20 kms. would not count for duty. Similarly if on a particular day, after reporting at the headquarters and signing the attendance register there is no work on the line, then if the headquarters is not the place of duty, then it must be deemed that he has not done any work for that day. The contention of the Respondent/Petitioner if accepted would lead to absurd and anomalous results. It would follow that his place of duty is where

/

he is headquartered. It is nobody's case that the quarter allotted to him is within 0.5 kms. of the headquarters.

If that be the case, then the Respondent/Petitioner is liable to work for 72 hours a week.

6. It is the case of the applicant that right from 1974 till date he is eligible for over-time on the basis that his place of duty is beyond 0.5 kms. from his residence. The petitioner was provided with railway quarter only from 3-12-85. For the reasons given above in the preceding paragraph, he would not be eligible for over-time allowance from 3-12-85 onwards in view of the fact that his residence is within 0.5 kms. of his place of duty namely his headquarters at Annavaram. The further question is as to whether the applicant is eligible for over-time from 1-8-74 till 2-12-85. The Respondents have, in the counter, stated that during this period the applicant was never called upon to work for more than 60 hours a week and that he was given two days rest every week i.e. he was called upon to work only for five days a week of 12 hours a day. If this is accepted the petitioner could have worked only for 60 hours a week and therefore he is not eligible for over-time allowance during this period also. The applicant has not produced any evidence before the Labour Court to show that he worked for 72 hours a week. The Labour Court has specifically held that the applicant did not mention in his evidence any particulars of over-time work done by him. If that be the case and there is no evidence to show that the petitioner had performed duty for more than 60 hours a week, it would follow that his case in regard to the period prior to 2-12-85 is also to be rejected.

✓

7. For the reasons given above, it is clear that the order of the Labour Court dated 1-2-1989 in CMP No.42/88 is based merely on the assumption that the Respondent/Petitioner's place of duty is more than 0.5 kms. from his residence. The order is accordingly set aside. The Respondent No.1's claim that he is entitled to over-time wages is accordingly rejected. The application is allowed with these directions. There will, however, be no order as to costs.

B.N.Jayasimha

(B.N.JAYASIMHA)

Vice-Chairman

D.Surya Rao

(D.SURYA RAO)

Member (J)

26 Feb 1990.

mhb/

DEPUTY REGISTRAR (J)

1/3

13/90